

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

DA.1565/94

dated : 26-12-94

Between

C. Rangaiah : Applicant

and

1. Director General  
Board of Postal Services  
Min. of Communication,  
New Delhi 110 011

2. Post Master General  
AP, Southern Region  
Kurnool 518005

3. Supdt. of Post Offices  
Guntakal Division 515801 :

4. M. Anjaneyulu  
s/o Linganna  
B/o. Kijigallu B.O.

• Respondents

Counsel for the applicant : K.C. Anjaneyulu  
Advocate

Counsel for the respondents : N.R. Devaraj, SC for  
Central Government

CORAM

HON. MR. ~~A.V.~~ Haridasan, Member (Judicial)

HON. MR. R. Rangarajan, Member (Admn.)

(12)

Judgement

( As per Hon. Mr. A.V. Haridasan, Member (Judicial) )

Heard Sri K.C. Anjaneyulu, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant was one among the 10 candidates sponsored by the Employment Exchange for appointment as EDBPM, Kojjepalli. The third respondent interviewed the candidate on 5-12-1994. It appears that the applicant has gained an impression that R-4 is likely to be appointed to the post. Alleging that the proposed action of the R-3 to appoint R-4 as EDBPM, Kojjepalli, is in violation of Articles 14 and 16 of the Constitution, the applicant has filed this application.

3. It is alleged that the applicant possesses all the requisite qualifications and also a residential house whereas according to him R-4 is not so qualified as he is and does not possess his own house. It is with this allegation that the applicant seeks to restrain R-3 from going ahead with the selection for the appointment of R-4 as EDBPM, Kojjepalli. It has also been averred that the applicant has got some past experience as he used to work as substitute for his father who was EDBPM, Kojjepalli.

4. On a careful scrutiny of the application, and the material papers, and after hearing learned counsel for the applicant, we do not find even a *prima-facie* case for further deliberation in the matter. The applicant was only one among several candidates who were sponsored by the Employment Exchange. As long as the selecting authority considers the candidates and takes an impartial decision, there is no reason or justification for the Tribunal to

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the Tribunal to interfere. There is no allegation against R-3. The allegation in the application that the applicant considers himself more qualified than R-4 is not worthy of serious consideration as he cannot be the best judge of his merits. The case put forward by the applicant in the application that R-4 does not hold a house in Kojjepalli, dis-entitles him from being appointed as EDBPM, is also misconceived.

5. Hence, we do not find ~~it~~ a case which deserves to be admitted. The application, is therefore, rejected under Section 19(3) of the AT Act. No costs.

(R. Rangarajan)  
Member (Admn)

(A.V. Haridasan)  
Member (Judl.)

Dated : 26th December, 94  
Dictated in the Open Court

*Amber*  
17-12-94  
DEPUTY REGISTRAR(J)

To

1. The Director General, Board of Postal Services, Ministry of Communications, New Delhi 110 011.
2. Post Master General, A.P.Southern Region, Kurnool- 518 005.
3. The Superintendent of Post Offices, Guntakal Division, Guntakal - 515 801.
4. One copy to Mr.K.C.Anjanayulu, Advocate, 3-5-369/A/11, 1st Street, Himayatnagar, Hyderabad.
5. One copy to Mr. A. V. Haridasan, Member (Judl.)
6. One spare copy.

YLKR

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND  
Mr. R. Rangarajan  
THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED : 26.12.94

ORDER/JUDGEMENT.

M.A/R.P/C.P. No.

in  
O.A. NO. 1565/94

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

NO SPARE COPY

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